

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-508

IB-2039/ND/2019

IA/4383/2021, IA/1039/2022, IA/2944/2022

IN THE MATTER OF:

Suraksha Asset Reconstruction Ltd.

Vs.

M/s. Noida Medicare Centre Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 18.11.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:


For the Applicant :

For the Respondent :

ORDER

Hon'ble Member (Judicial) is not available to hold the court, therefore,
Re-notified to **08.12.2022**.

Amit Tiwari


For (Court Officer)